

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 3/RP/2018
in Petition No.32/MP/2017**

Subject : Review Petition under Section 94(1) (f) of the Electricity Act, 2003 read with Regulation 103 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for Review of the order dated 26.9.2017 in Petition No. 32/MP/2017.

Date of hearing : 14.3.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Himachal Sorang Power Private Limited

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri Sanjay Sen, Senior Advocate, HSPPL
Shri Anand K. Ganesan, Advocate, PGCIL
Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Rhea Luthra, Advocate, PGCIL

Record of Proceedings

Learned senior counsel for the Review Petitioner submitted that the order dated 26.9.2017 in Petition No. 32/MP/2017 was passed by the four member bench of the Commission whereas the present Review Petition is listed before three member bench. Learned senior counsel for the Review Petitioner submitted that he would place on record a write-up on the legal position in this regard within one week.

2. The Commission permitted the learned senior counsel to place the legal position on record by 23.3.2018 to enable the Commission to take a view in the matter.

3. The Commission further directed that the present Review Petition and the other Review Petitions in which the issue of Coram is involved, shall be listed after the Commission decides the legal issue raised by the learned senior counsel.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**